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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

O.A. No. 413/2022

IN THE MATTER OF:

PREM PRAKASH PRAJAPATI

PETITIONER

VERSUS

NORTH DELHI MUNICIPAL CORPORATION & ORS.

RESPONDENTS

NDOH : 06/02/2023

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3.	Copy of allotment letter of land in Bakhtawarpur to M/s IPMSWSPL ("The Concessionaire") for installation of Portable Compactor Transfer Station Annexure-B' .	4

Date: 03.02.2023

Place: New Delhi

through

COUNSEL

PUJA KALRA

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94
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ACTION TAKEN REPORT ON BEHALF OF MCD

1. That this Hon'ble Tribunal vide its order dated 14.12.2022 directed to the respondent to file the ATR in the aforesaid matter.
2. That the area in question i.e. Khampur Village lies in the jurisdiction of ward no. 5(old Ward No.2), Bakhtawarpur of MCD.
3. That pursuant to directions of Hon'ble Tribunal, a joint inspection was carried out by MCD officers with Revenue Department of GNCTD at village Bakhtawarpur on 29/12/2022. A site at K.No.76/21/2 of village Bakhtawarpur was shortlisted. However, later on, the same was reported as already allotted to Health & Family Welfare Department,GNCTD vide SDM letter No. F.No. 2530/SDM/ALP/2023/56763-64 dated 24.01.2023. ").(Copy of letter attached herewith as **Annexure 'A'**).
4. That , thereafter another inspection was carried out on 18/01/2023 with Revenue Department of GNCTD and the staff of M/s IPMSWSPL("The Concessionaire" at Khasra No. 21/11,12,13,15 of Tigipur village. But the same was found very

far away from the 'Abadi' area and the tippers have to cover a very long distance for depleting the MSW. Hence, the proposal at this site could not be acceded to.

5. That, since no other feasible site was available in the entire ward, then DC Narela, (MCD) narrowed down, to the site, which was being used as JE(Store). The Store is used by MCD for stacking cement, sand, aggregate, Iron rods, Sanitary Fittings, Fixtures etc. The store of the JE was got vacated and material was transferred to other place. The structure constraints were sorted out with technical inputs. The concessionaire, was shown the site and he agreed that he will build the FCTS,(Fixed Compactor Transfer Station), which is secondary storage for collection of garbage.
6. That in view of above, the Store of JE was handed over to Concessionaire vide allotment no.EE(DEMS)2022-23/D-47 dt.02/02/23, for the area 90 feet x 30 feet in Bakhtawarpur only for the purpose of installation of Portable Compactor Transfer Station was issued to M/s IPMSWSPL("The Concessionaire"). The land underneath vests with the MCD.(Copy of letter attached herewith as **Annexure 'B'**).
7. That the primary collection by door to door services through Tippers will be transported to secondary collection at Bakhtawarpur FCTS as per SWM Rules 2016.

The above status report/ action taken report may be taken on record.



EXECUTIVE ENGINEER
(DEMS)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL: 011-27703773, E-MAIL: sdmallipur@gmail.com

F. No. 2530/SDM/ALP/2023/ 56763-64

Dated 24/01/23

To,

The DC (Municipal Corporation of Delhi),
Zonal Building, Narela, Delhi-40

B.B. (Narela) Office
Dairy No. 8527
Date 30/1/23

Sub: Regarding NGT Matter "Prem Prakash Prajapati vs North MCD & Others".
Case.OA/NO./413/2022.

Ex Encl. (Narela) (for DM)

Ma'am,

By No. 1535

Date 31/01/23

This is in compliance with the meeting on 29.12.2022 held by office of the District Magistrate (North) regarding above matter. A joint inspection was held by revenue staff with officials from MCD Narela Zone on 29.12.2022 for identification of land for FCTS.

Khasra No. 76/21/2 of village Bakhtawarpur was identified as per the joint inspection. As per revenue record, the said khasra no. is 'Gram Sabha' land. (Halka Patwari Report along with copy of revenue record enclosed). Since village Bakhtawarpur has been urbanized w/s 507, DMC Act vide notification dated 20.11.19, the land has been already landed over to DDA.

Moreover, BDO (North) has also stated vide letter F.No. PIO/BDO(N)/2022-23/10244 dated 02.01.2023, that the said land has been allotted to Health & Family Welfare Department, GNCTD vide letter no. 498-508 dated 17.05.20212 (letter of BDO (N) enclosed).

In the meantime, additional locations are being identified and verified. Submission for your kind perusal and necessary action please.

Encls: As above

Samuel
24/01/23
(NAVNEET MANN, IAS)
SDM (ALIPUR)

F. No. 2523/SDM/AP/2022/ 56763-64

Copy to

1. PA to DM (N).

Dated:
24/01/2023

Samuel
24/01/23
(NAVNEET MANN, IAS)
SDM (ALIPUR)



MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE EX. ENGINEER (DEMS) NARELA
ZONAL OFFICE, NARELA, DELHI-110040

No. EE(DEMS)/2022-23/

Dated:-

To,

Ms IP MSW Solution Pvt. Ltd
Bawana, Narela Zone
Delhi

Subject:- Letter of allotment & authorization.

This is to confirm that pursuant to the Concession Agreement dated 19th January, 2022 entered into between the North Delhi Municipal Corporation and IP MSW Solution Private Limited ("The Concessionaire") the land situated near M&CW center, village Bhaktawarpur (Ward No.5) which belongs to MCD is hereby handed over to you.

You are hereby authorized to construct a "Portable Compactor Transfer Station" within an area of 90 feet x 30 feet. You are also authorized for construction of "Portable Compactor Transfer Station" point and other infrastructure as per terms and conditions of agreement, and for that purpose, to apply for and obtain all approvals, licenses and permits required therein and to avail the utilities such as electricity/power, water, telecommunication and any other incidental utilities or services required in connection therewith.

This issues with prior approval of competent authority i.e. DC-Narela Zone.

Ex. Engineer(DEMS)
Narela Zone

Copy to:-

1. DM-North for kind information please
2. DC-Narela Zone for kind information please
3. SE(DEMS-I) Narela Zone for kind information please
4. ADC-Narela Zone for kind information please
5. AAO(DEMS) Narela Zone
6. AE/JE(DEMS) to pursue the matter
7. Office copy

Ex. Engineer(DEMS)
Narela Zone